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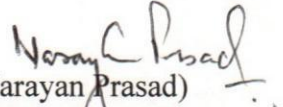
Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House, 26 Mansingh Road,
New Delhi – 110011
Dated: 02.09.2021

Office Memorandum

Sub: Minutes of the Review Meeting on “Enforcement of Contracts” Parameter of the Ease of Doing Business

Please find enclosed herewith Minutes of the Review Meeting on “Enforcement of Contracts” parameter of the Ease of Doing Business held on 27th August, 2021 at 4:30 P.M. in New Delhi to discuss the progress on the action required to be taken by the concerned authorities for improving India’s ranking in World Bank Report on Doing Business for “*Enforcing Contracts*” indicator for your kind information. It is requested that the action taken report on all the issues pertaining to you may be submitted to the under signed before the next meeting.


(Narayan Prasad)

Deputy Secretary to the Government of India
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Encl: As above

To:

1. The Registrar General/Representative, High Court of Delhi, New Delhi.
2. The Registrar General/Representative, High Court of Bombay, Mumbai.
3. The Registrar General/Representative, High Court of Karnataka, Bengaluru.
4. The Registrar General/Representative, High Court of Calcutta, Kolkata.
5. Shri Atul M. Kurhekar, Member(Process), e-Committee of Supreme Court of India.
6. Shri P. P. Pandey, Joint Secretary, e-Courts, Department of Justice.

Copy to:

PPS to Joint Secretary (National Mission), Department of Justice.

PPS to Joint Secretary (e-Courts), Department of Justice.

REVIEW MEETING ON “ENFORCEMENT OF CONTRACTS” PARAMETER OF THE EASE OF DOING BUSINESS

A Review Meeting on Enforcement of Contracts parameter of the Ease of Doing Business was held under the Chairmanship of **Joint Secretary, Shri G.R Raghavender**, Department of Justice, on 27.08.2021 at 4:30 pm. The list of participants is placed herewith at Annexure.

1. **Shri G.R. Raghavender , JS** welcomed all the distinguished members and proceeded to review the action points that emerged from the last Review Meeting.

Action Points

- **All High Courts:**
 - E-Committee, Supreme Court has ensured compliance of *three adjournment Rule* by creating facility which is provided in "*daily proceedings screen*" to alert judge about listing of case. All the High Courts to share the implementation status of this facility in their respective Commercial Courts.
- **eCommittee:**
 - To share the power point presentation regarding digitization initiatives of the eCommittee to be presented before the Niti Aayog Task Force.
 - To ensure that the Digital Preservation Standard Operating Procedure (SOP) is shared with DOJ as soon as it's finalized. A standardized SOP would help in establishing a uniform method of digitization of court records. The SOP would be shared with all the High Courts.
 - To train Department of Justice officials to capture data of Commercial Cases of four High Courts by using open API.
 - To ensure that an email is sent to all the High Courts regarding the facility for the 22 types of case categories. eCommittee has envisaged that the 22 types of commercial suits may be treated as the nature of the case. CIS 3.2 has a facility to add case type and categorize it further into the nature of the case. The 22 natures can be added for commercial suits and commercial appeals. Once the master is created, the facility to select one or multiple natures of the commercial suit is

available in the filing as well as the Registration form. Additionally, eCommittee to share a copy of the email with DOJ.

- **Delhi High Court:**

- To share regular updates regarding the operationalization of the 42 additional Dedicated Commercial Courts now that the notification has been issued by Delhi Government amending the Schedule for Delhi Higher Judicial Services.
- To share regular updates regarding the 17 points Action Plan.
- To share the training schedule for lawyers regarding e-filing, eCourt services etc.

- **Bombay High Court:**

- To share the updates regarding the inauguration of the dedicated interface for Commercial Courts. Additionally, Bombay High Court is requested to share the link of the same with DOJ as and when it is inaugurated.
- To share updates regarding the initiatives being taken for linking eCourts with land records and registration database.
- To share with DOJ the names of Judges appointed for the recently notified Dedicated Commercial Courts.
- To share with DOJ the initiatives being taken to incentivize the advocates to start e-filing.

- **Karnataka High Court:**

- To send updates regarding the digitization initiatives being undertaken to make Courts digital and paperless.
- To ensure that the training schedule for training of Judicial Officers and Lawyers is shared with DOJ.

- **Calcutta High Court:**

- To share data regarding PIMS and Case Management Hearing.
- To expedite the construction of Commercial Court Building at 6, Church Lane, Kolkata and share updates regarding the same.
- To update DOJ regarding the setting up of eSewa Kendras.
- To share regular updates regarding the MPSLS Connectivity in the 4 Commercial Courts of Kolkata.

- **eCourts:**

- To issue work order to BSNL for providing WAN connectivity to four Commercial Courts in West Bengal.

- **Department of Justice:**

- To write a letter to Chief Secretary, Government of Delhi with a copy to Principal Secretary Law, Secretary State Land Record, Shri Hukum Singh Meena (DoLR) and Dr Saurabh Kulshreshtha, OSD, Registrar Delhi High Court, regarding the linking of eCourts with land records and registration database. Delhi High Court has given an in principle approval for providing the necessary technical assistance for linking of e-court records with land records/ registration database, as and when a request is received from the State Government.
- To write a letter to Chief Secretary, Kolkata on behalf of the Joint Secretary (JS (GRR)) to expedite and complete the construction work at 6, Church Lane Kolkata within a week. If the same is not complied with, a letter would be written by the Secretary (Justice) to take up the matter.
- To resolve the issue of arbitration and mediation portal with Delhi High Court in consultation with NIC, w.r.t the issues they are facing in uploading data.
- To conduct technical training of DOJ officials in collaboration with the eCommittee.

LIST OF PARTICIPANTS

- Shri G.R. Raghavender, Joint Secretary, National Mission, Department of Justice.
- Shri Atul Kurhekar, Member E-Committee Supreme Court
- Shri A.J Shiradhonkar, NIC Pune Team
- Dr Saurabh Kulshreshtha, OSD, Registrar Delhi High Court
- Shri Mahendra Keshav Mahajan, Registrar (Inspection-I), Bombay High Court
- Shri Yashwant Goswami, CPC, Mumbai
- Shri Rohan Sinha Registrar Calcutta High Court,
- Shri Abhranil Neogi, Joint Registrar, Calcutta High Court
- Shri T.G. Shivashankare Gowda, Registrar Karnataka High Court
- Shri Narayan Prasad, Deputy Secretary, Department of Justice.
- Shri Ramesh Chand Ahuja, Under Secretary, Department of Justice